THE DEPUT MINISTER IN THE DEPARTMENT OF PARLIAMENTARY THE MINISTRY AFFAIRS, AND IN OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) The information is being collected and will be laid on the Table of the Sabha.

#### (b) No.

SHRI K. S. CHAVDA (Gujrat): Sir, but what about our rules? The rules say, 'judicial proceedings'. I am talking about our rules.

MR. CHAIR MAN: You cannot overrule my ruling.

#### CALLING AT PENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

REPORTED STRIKE BY COAL MINE WORKERS DUE TO NON-IMPLEMENTATION OF THE RECOMMENDATIONS OF THE CENTRAL COAL WAGE BOARD BY THE COLLIERY OWNERS

SHRI CHIT [A BASU (West Bengal): Mr. Chairman. Sir, I call the attention of the Ministe of Labour, Employment and Rehabilita ion to the reported strike by the coal mine workers in a number of coal mines on November 17, 1969, due to non-implementation of the recommendations of the Central Coal Wage Board by the colliery owners.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): Mr. Chair-Sir. abou Agitated delay in implementa ion of the recommendations of the Central Vage Board for Coal Mining Industry, Co. I Mine Workers' Organisations had serv d notices of strike, as from November 17. 1969, on a number of colliery owner, particularly in the States of West Beng il and Bihar. The strike notices had demanded full implementaof the Coal Wage Board's recommendations already accepted by Government, and also acceptance of some other recommendations relating to gratuity, attendance benus, house-rent allowance and certain kinds of leave. Conciliation was held but failed. The workers' demands, among other subjects, came up for at the tripartite meeting of discussion Industrial Committee for Coal Mining Industry, held at New Delhi on November 6, 1969. The employers' representatives were urged to implement the Wage Board's recommendat ons. At this meeting, it was also announced by Government, that they accept in principle the need for a gratuity scheme for coalmines' workers. The details of the scheme are being worked out.

public importance

However, about 47,000 workers went on a day's token strike on 17-11-69 in West Bengal. Workers 66 collieries in in three collieries in Bihar also are on strike.

The unanimous and near-unanimous recommendations of the Wage Board relating to wages, dearness allowance and certain other matters were accepted by Government on 21-7-67 for implementation with effect from the 15th of August, 1967. The recommendations are not statutorily enforceable; implementation is being secured through persuasion and such other administrative action as is open in the circumstances. According to available information III collieries, with a strength of 1,47,622 workers, have implemented the recommendations. Another 458 collieries employing 2,44,294 workers, have also implemented the recommendations, though they have not given the full benefits to the workmen, particularly in regard to variable dearness allowance. Altogether 178 collieries, employing 31,157 workers, have not implemented the recommendations.

Government expect the employers to meet the workers' just demands for implementation of the Coal Wage Boards recommendations in the interests alike of good industrial relations and uninterrupted production in the coalmines.

SHRI CHITTA BASU: From the statement just read out by the hon. Minisit is apparent that more than one hundred colliery owners have not yet im-plemented the Central Wage Board's Award either fully or partially. Now, may I know from the hon. Minister whether the present policy of the Government to persuade the colliery management to give full effect to the Central Wage Board's recommendations has virtually failed? And in that case what other steps do the Government propose to take to get the Award fully implemented by the recalcitrant colliery owners? What stands in the way of the Government in making the recommendations of the Central Wage Board as statutory ones? Why does not the Government come out with a Bill for sanction by this august

My second point is this. Mr. Chairman, you might have observed that there are other recommen ations of the certain Central Wage Board which have not been

### [Shri Chitta Basu.]

accepted, particularly with regard to gratuity, leave, bonus, house rent, etc. What steps do Government propose to take with regard to these recommendations? They have not yet been accepted by the managements of the collieries. The Government might have accepted these recommendations, what steps do they propose to take in regard to getting these recommendations fully implemented?

SHRI BHAGWAT JHA AZAD: So far as the first part of the question is concerned, it is true that the recommendation of the Wage Board and its success in implementation are not so happy as it was some time before. For the last two to three years, it is unfortunate that the implementation of the Wage Board's recommendations is not so happy and good as it was before. Therefore, Government is now thinking of putting the employers and the employees on the bargaining strength for deciding it. Recently in the Iron and Steel Industrial Committee, in spite of the insistence of some of the employers including the Government to have a Wage Board, we did not agree to this. And I am happy to announce that now we have got a bipartite committee of the steel employers and employees to decide that matter. Therefore, our policy in this is clear.

Sir, as far as the present once is concerned, we cannot make it statutory because it will not be possible for us possibly under the law . . .

# SHRI CHITTA BASU: How?

SHRI BHAGWAT JHA AZAD: No. We cannot make the recommendations of the Wage Board already made as statutorily enforceable. That is not possible. As for the future, I have already announced the Government's idea.

So far as the important consideration about gratuity is concerned, Government have agreed, in the last meeting on the 6th of November about gratuity; it is only a question of how to implement it, because the Wage Board has said that a cess should be levied, which means that it is not the employers who should pay, but the consumers who should pay. Therefore, that point is under consideration.

About house rent it is a component included in the wages. Therefore we have not agreed to it. That is all that I have to say.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मैं सरकार से यह जानना चाहूंगा कि वेज बोर्ड को रपट के मुताबिक जितनी बढ़ोत्तरी मिलनी चाहिये थी क्या वह बढ़ोत्तरी मिल रही है और अगर मिल रही है तो कितनी कोलिय-रीज में मिल रही है और कितने मजदूर उससे लाभान्वित हैं, यानी सम्पूर्ण वेज बोर्ड की रपट के मुताबिक आज उनको महंगाई भत्ता कुल कितना मिलना चाहिये और उसमें से जितना पूरा होता है वह पूरा कितने मजदूरों और कितनी कोलियरीज में मिल रहा है।

इसी के साथ साथ क्या सरकार को इस बात की भी कोई सूचना मिली है कि सम्पूर्ण आसनसोल बेल्ट जो कि इस देश के कोयला खानों का एक प्रधान केन्द्र है और यह सम-झिये कि अगर वह कोल बेल्ट की जगह में कोई गड़बड़ हो जाये तो सारे देश की इन्डस्ट्री रुक सकती है। वहां पर सी० पी० आई० (एम०) का जिन जिन कोलियरीज में प्रभाव है वहां के मालिकों से उन्होंने एक अन्डर-स्टेन्डिंग की है कि तुम वेज बोर्ड की रपट के म्ताबिक उनका महंगाई भत्ता मत बढ़ाओ. वह पैसा हमको देदो और मजदूरों के साथ जैसा चाहो वैसे चलो और उसी के साथ साथ क्या सरकार को इस बात की जानकारी है कि सी० पी० आई० (एम) हर मजदूर से छ: छ: रुपया जबर्दस्ती दे रहा है और जिसका नतीजा है कि 24 सितम्बर 1969 को 700 मजदूर ईस्ट निम्बा कोलियारी वाले जिन्होंने सी० पी० आई० (एम) को छः छः रुपये नही दिये, जबर्दस्ती भगा दिये गये।

श्री सभापति : आप क्लैरिफिकेशन मांगिये ।

श्री राजनारायण : श्रीमन्, मैं नियम जानता हूं। तो मैं यह जानना चाहता हूं कि सी० पी० एम० के द्वारा दिये जाने वाले खतरे से सरकार घबरा गई क्योंकि 24 सितम्बर को वे लोग ए० डी० एम० के कोर्ट के कम्पाउन्ड में बैठ गये थे। इसके बारे में हमने चीफ मिनिस्टर से बातचीत की, इसके बारे में कोयला खदान के मंत्री से बातचीत की, इस के

बारे में हमने मिनिस्टर से बातचीत की और बत्दमें हमने इस सबंध में एक तार मुख्य मंत्री और घर मंत्रों को भी भेजा। इन सब की कापी हमारे पास है। मुझे खुशी है कि श्री जयप्रकाश नारात्रण जी ने भी इस बारे में एक बयान दिया और उन्होंने इस संबंध में श्री ज्योति बसू को भी चिट्ठी लिखी कि वहां पर इस तरह से अमानवीय कार्य हो रहा है। में आति इजाजत से उस मेमोरैन्डम की वापी सदन को मेज में रखना चाहता हूं जो हमने 29 अक्तूबर को बंगाल के राज्यपाल श्रं धवन को दी थी।

श्री सभापित आप कौनसी मैमोरैन्डम की फापी रखना नाहते है। आप पहले इसे मुझे चैम्बर में ख़िला दीजिये तब मै इसके बारे में इजाजत दूगा। मैं अभी इसको रखने की इजाजत नहीं दे रहा हूं।

श्री राजनारा । १४ अक्तूबर को श्री वन की सेवा में हमने एक मैमोरैन्डम पेश किया था जिसमें उन्हें यह बतलाया था और मांग की थी कि श्री ज्योति बसु से घर विभाग फौरन ले लिया जाना चाहिये क्योंकि वे पुलिस विभाग ा इस्तेमाल स्वतः अपनी पार्टी को बढ़ाने में कर रहे हैं। श्रीमन्, जिस समय मैं यहां अरहा था उस समय मुझे इस तरह का तर मिला।

[THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDIA) in the Chair.]

SHRI NIREN GHOSH (West Bengal): Sir, these thing do not arise out of this Calling Attention. If you allow him to mention these things, you should allow us also to go into details.

उनसभाष्यक (श्री राम निवास मिर्धा) : माननीय सदस्य संक्षेप में प्रश्न पूछें।

श्री राजनाराण्णः मैं आप से एक प्रार्थना करूंगा कि जब हम सदन में सवाल पूछते है तो हमें बीच में विसी को टोकने न दें। तो मैं यह तार पढ़ रग़ हूं और मैं जानना चाहता हूं कि क्या सरकार को इसके बारे में जानकारी है। अजय बाब् ने जो वहां के मुख्य मंत्री हैं हमको आश्वासन दिया था कि 4 नवम्बर तक इन मजदूरों को ईस्ट निमचा में भेज देंगे। जब वे लोग गये तो सी० पी० एम० के लोग वम लेकर, औरो लेकर और भाला लेकर खड़े हो गये। इस पर पुलिस ने वहां पर दफा 144 लगा दी। इस तरह से डेढ़ महीने के बाद पुलिस ने वहां पर 144 दफा लगाई। मजदूरों को ए० डी० एम० के कोर्ट से ले जाया गया और, वहां उन्हें गिरफ्तार किया गया और फिर थाने में ले जाकर छोड़ दिया गया। तो मैं सरकार से यह जानना चाहता हूं कि क्या उसको इन सारी बातों की जानकारी है।

SHRI MONORANJAN ROY (West Bengal): On a point of order, Sir. Is all this relevant to the Calling Attention Motion?

SHRI NIREN GHOSH: I rise on a point of order, Sir These things are not relevant.

उपसभाष्यक्ष (राम निवास मिर्घा) : आप अपने सवाल को संक्षेप में पूछिये।

श्री राजनारायण: मैं संक्षेप में ही पूछ रहा हूं।

SHRI NIREN GHOSH: Sir, you have not heard my point of order; please hear. My point of order is thist hat all those things which Mr. Rajnarain is being allowed for a pretty long time to say here do not arise out of this Calling Attention Motion.

SHRI RAJNARAIN: Why not?

SHRI NIREN GHOSH: They are irrelevant.

SHRI RAJNARAIN: No.

SHRI NIREN GHOSH: If despite the irrelevancy the Carical allows those things to be mentioned, then would the Chair allow other Members who have facts at their disposal a similar amount of time to seek clarifications on all those things? This is my point of order.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Hon. Members know that the Calling Attention matter refers to some specific incident which has been mentioned therein, and to bring in a whole general discussion in the garb of a Calling Attention Motion is really not proper.

to a matter of urgent public importance

SHRI NIREN GHOSH: That is what he is doing.

Calling Attention

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I would request the hon Member not to bring anything outside the purview of the Calling Attention Motion, but to be specific and relevant.

श्री राजनारायण : मैं उसी के मुताबिक चल रहा हूं।

SHRI GODEY MURAHARI (Uttar Pradesh): Specific about the collieries.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Specific about the collieries does not mean that anything about a collieries can be brought into this.

श्री राजन।रायण: श्रीमन्, आपने जो व्यवस्था दी है मैं उसके मुताबिक ही चलुंगा। यह जो ध्यानाकर्षण प्रस्ताव है वह वेज बोर्ड की रपट को लागु करने के सबंध में है। तो मै यही बात पूछ रहा हूं कि वेज बोर्ड की सिफारिश लागू हुई या नहीं हुई। अगर लागू नही हुई तो क्यों नहीं हुई और उसी के कारण मै यहां पर देरहा हं। क्या सरकार को इस बात की जानकारी है कि वहां पर वेजबोर्ड इन कारणों से लागू नही हुआ ? मैं इसी संबंध में सवाल पूछ रहा हूं कि यह वेज बोर्ड क्यों नहीं लागू हुए और इसी संबंध में बतला रहा हूं कि जहां पर सी० पी० एम० के लोग मालिकों को डरा रहे है वहां पर वैजबोर्ड लागू नही किये गये है।

श्रीमन्, जब मैं आज सुबह इधर आ रहा थातो मुझे एक तार मिला जो मैं आपके सामने पढ़ देना चाहता हूं।

"Resettled workers at East Nimcha Colliery are still not provided with jobs. Managements' attitude adamant and vindictive. Workmen are being harassed and implicated in false cases by the Police in connivance with management and CPI(M) Shyam Bihari Singh, Lall Bihari Singh, Jhallak Singh and Azit Singh Saini implicated in false cases and arrested on 17-11-1969".

जपसभाष्यक्ष (श्री राम निवास मिर्घा) : यहां पर सारी बातों को उठाने के बजाय आप संक्षेप में प्रश्न पूछिये। श्री राजनारायण : श्रीमन्, मैं यही बात तो बतला रहा हूं कि आज सी० पी० एम० के लोग हजारों की तादाद में ईस्ट निमचा में बम, ऐरो और भाला लेकर सैंकड़ों मजदूरों के घरों को लूट रहे हैं और उन्हें परेशान कर रहे हैं। मैं चाहता हूं कि सरकार वहां पर एक पार्लियामेंटरी डेलीगेशन भेजे या फिर कोई इन्क्वायरी किमशन भेजे, सुप्रीम कोर्ट के जज को भेजे जो वहां पर जाकर जो कत्ल, लूटपाट और आगजनी हो रही है उसके बारे में जांच करें। मैं यह चीज इसलिये बतला रहा हूं कि इन्हीं कारणों की वजह से वहां पर वेजबीर्ड लागू नहीं किया जा रहा है।

उपसभाध्यक्ष (श्री राम निवास मिर्धा) : आपने बहुत समय ले लिया है।

श्री राजनारायण: तो मैं सरकार से यह जानना चाहता हूं कि क्या सरकार को इस बात की जानकारी है और अगर जानकारी है तो सरकार मजदूरों की सुरक्षा के लिए क्या व्यवस्था कर रही है।

श्री भागवत झा आजाद: जहां तक प्रश्न के प्रथम भाग का सवाल है उसके बारे में मैंने बतलाया कि 111 कोयला खादानों में यह कार्यान्वित हो गया है जिससे 1 लाख 47 हजार मजदूर लाभान्वित हुए है। 458 कोयला खदानों में, जिनमें 2 लाख 44 हजार मजदूर काम करते हैं, जो 58 परसेंट है सम्पूर्ण श्रमिक शक्ति का, उनको वह डी० ए० नहीं मिल रहा है जो वेज बोर्ड ने रिकमेन्ड किया है, वहां रिकमेन्डेशन्स पाशियली कार्यान्वित हो रही हैं। 178 कोयला खदानों में, जहां 31 हजार मजदूर काम करते हैं, वहां पर ये बिलकुल लागू नही हुई है, यह सम्पूर्ण श्रमिक शिक्त का 7 प्रतिशत है।

जहां तक प्रश्न के दूसरे भाग का सवाल है सी० पी० आई० (एम०) द्वारा मारपीट और झगड़े का, यह सारा कानून और व्यवस्था का प्रश्न है। जैसा कि माननीय सदस्य ने कहा कि उन्होंने वेस्ट बंगाल के मुख्य मंत्री को लिखा, उपमुख्यमंत्री को लिखा, समय समय पर जब हमारे पास ये बातें आई हैं तो हमने भी उनका ध्यान इस ोर आक्ट्रण्ट किया है। इस सम्बन्ध में जितनी कार्यवाही उन्होंने की है उसमें हम कुछ दरुल नहीं दे सकते।

SHRI ANANT PRASAD **SHARMA** (Bihar): Sir, the honourable Minister has stated that 178 collieries have not at all implemented the recommendations of the Wage Board. I would like to know, in view of the recent increase in the price of coal by 70 pais: per ton, whether the Labour Ministry will see that these collieries which have not implemented the recommendations of the Wage Board, do not get the benefit of this increase in price and also whether the Labour Ministry will advise the Railway Ministry not to purchase coal from these collieries till such time that they have implemented the recommendations of the Wage

श्री भागवत झा आजाद: बहुत बार हमने रेलवे मंत्रालय पर इस बात के लिए जोर दिया है और नियम भी बनाया है कि ऐसी कोयला खदानों से कोयले लिए जायें जो वेज बोर्ड की किमेन्डेशन्स को कार्यान्वित कर रही हैं। इस सम्बन्ध में मैं माननीय सदस्य से सहमत हूं और हम जोर भी डाल रहे हैं कि जिनको यह इन्क्रीज दी जाय वे इसको कार्यान्वित करें।

SHRI CHITTA BASU: There have been violations of this rule. Why?

SHRI KALYA V ROY (West Bengal): Sir, I was the leader of the A. I. T. U. C. delegation which attended the meeting of the Co 1 Industry Committee in November in relation to the Wage Board's recommendations. Unfortunately the Government has not yet declared the date on which the gratuity scheme is going to be introduced in the coal-mines. The gratuity scheme is a major issue of the strike notice. Secondly, the Government has also assured that it is going to abolish immediately the Central Recruiting Organization as recommended by the Labour Commission. But unfortunately the Government has so far declared neither the date of introduction of the gratuity scheme nor the late of abolition of the Central Recruiting Organization. strike took place in a large number of coal mines in West Bengal because the United Front Government gave protection to the coalminers in As ansol belt. Unfortunately there could not be any strike in the Jharia Belt although the implementation of the Wage Board's recommendations was the worst in Bihar and there the strike could not take place because of the corrupt practices of the police in the State of Bihar and the police in Bihar is under the Central Government now. I would like to know what the Government is going to do about the non-unanimous recommendations of the Wage Board, the date when the Government is going to announce the of the gratuity scheme introduction in the coal-mines, the date of abolition of the Central Recruiting Organization and the date when the bonus clauses will be amended as per the decision of the November session of the Industrial Committee for Coal Mining Industry because we feel the Government is responsible for the strike and also for the unrest in the coal-mines because every time the Government particularly the Railway Ministry, is succumbing to the pressure of the coal-mine owners. And the coalmine owners are getting an increased price without implementing the Sir, Board's recommendations. And, the Regional Labour Commissioner of Dhanbad—I am making this allegation is in the pay of the coal-mine owners and that is why the Bihar coal-miners are the worst exploited in India today. The worst exploited in India today. Government of India has a duty to protect the interests of the coal-miners. Lastly, I entirely agree with Mr. Rajnarain's remarks about the activities of the Com-munist Party (Marxist). Instead of fighting the coal-mine owners, the CP(M) workers in many places are colluding with the coal-mine owners to suppress the All-India Trade Union Congress and Hind Mazdoor Sabha in a way which is most shocking to any civilised society.

SHRI BHAGWAT JHA AZAD: Sir, as I have said the Government wants to implement the gratuity scheme in the coal-mines. We will announce that. But the House would appreciate this point that the Wage Board ... ( Interruptions) .. has said that it should be paid by a cess on the consumer. Normally gratuity is to be paid by the employers. But here is a recom-mendation which says, "Pay gratuity by a cess on the consumer". The Government has to consider this point. So far as the date of introduction is concerned, I have categorically stated that we have agreed to it and we shall do it. It is only a question of considering how to pay it, whether by a cess on the consumer or by any other method. That is the point which I would like you to consider. I cannot say immediately it can be done.

[Shri Bhagwat Jha Azad]

Then about the CRO. We are taking steps for this. It is a voluntary organization of the employers. I thik Mr. Kalyan Roy will agree with me that the employers also have agreed for the abolition of this. We also agree and steps are being taken.

Then, Sir, he has made a very unfortunate allegation that the RLC is under the pay of the coal-mine owners. I categorically deny this. We have no evidence whatsoever. It is wrong, absolutely mischievous... (Interruptions)... CP (M) and all that.

SHRI BHUPESH GUPTA (West Bengal): On a point of order...

SHRI BHAGWAT JHA AZAD: This has to be decided amongst themselves in West Bengal, not by the Government of India...

(Interruptions)

SHRI BHUPESH GUPTA: On a point of order, Mr. Vice-Chairman. An honorable Member of the House has made a specific allegation, a serious allegation, naming the officer, the Regional Officer, saying that according to the facts and information available to him he is in the pay of the coal-mine owners. We also hear from various sources that this is so. I should like to know whether the honourable Minister is prepared to institute a proper inquiry into this allegation by a man who commands the confidence of both sides before he comes and says, "I have no information, no evidence." Surely the officer who indulged in corruption will not send you the file saying that he is indulging in such and such practices. It will not be onted on the file. It has to be brought to your notice and it has been brought t your notice repeatedly by the Memb s of this House. It is your duty to go into this matter in a manner which will evoke some measure of confidence among the Members of the House. Who does not know that these officers are downright hirelings of the coalmine owners? Who does not know this public scandal which the coal-mine owners have started? Today you are saying all this kind of things to cover all such people. I say the Ministry is failing in we duty. It is a failure on the part of the Ministry in carrying out its duty. Therefore, I demand the Parliament should give instructions to this Ministry for a proper inquiry into the allegation of downright corruption and malpractice including bribery on the part of these officers.

SHRI BHAGWAT JHA AZAD: Sir, it is definate our duty to inquire into the allegations which are properly made in writing..

SHRI BHUPESH GUPTA: On a point of order Mr. Vice-Chairman.

SHRI BHAGWAT JHA AZAD: I must have the right to reply. I must reply to the points raised. He cannot go on like that, Sir. What I am saying is this ...

(Interruptions)

SHRI RAJNARAIN: On a point of order.

SHRI BHAGWAT JHA AZAD: I have not yet finished my reply.

SHRI RAJNARAIN: No, no. On a point of order.

ज्यसभाध्यक्ष (श्री राम निवास मिर्घा) : मुन तो लोजिए।

श्री राजनारायण: सुन लिया . . .

(Interruptions)

SHRI BHAGWAT JHA AZAD: Sir, unless the allegations are made properly in writing, we are not going to institute an inquiry into the hearsay of the honourable Member...

(Repeated interruptions)

**श्रीराजनारायण**: आज तक किसी भी जनतंत्रीय, संसदीय प्रथा में किसी भी मंत्री के मुखारविन्द से इस प्रकार के वाक्य निकलते हमने नहीं सूने कि मंत्री यह कहे कि जब तक हमको सदन के सम्मानित सदस्य कोई लिखित आवेदन नही देंगे तब तक जांच नही करेंगे। सदन का जो मेम्बर इस सदन में आरोप लगाता है वह उसकी रेस्पांसिबिलिटी लेता है, वह उसके लिए जिम्मेदार होता है । तो सदन में जो आरोप लगे उसकी जांच करना मंत्री का प्रधान कर्तव्य होता है, संसदीय कर्तव है, जब तक हमको लिखित नही मिलेगा हम उसकी इन्क्वायरी नहीं करेंगे मै समझताह कि मंत्री को यहनहीं चाहिए, यह उन्होंने कहना गलत चीज कही।

श्री भागवः सा आजाद : संसदीय प्रथा के अनुसार मेरा कर्तव्य है कि जो आरोप लगाये गये ह उन की जांच करूं, लेकिन संसदीय प्रथा में यह भी नियम है कि माननीय सदस्य आरोप लगाये जाने के जो नियम बने हुए है उन के अनुसार आरोप लगायें। तभी

मैं उस की जांच क इंगा। मैंने यह नहीं कहा कि मैं जांच नहीं कहंगा। मैंने पहले यही बात कही थी।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, on a point of order. It is for you to give a ruling. I do not think any ruling from my friend, Shri Bhagwat Jha Azad, is necessary. A charge has been made much more authentically by M.P. or by a private citizen. It has been made on the floo of the House. That is much more important. A letter is written to you, a memorandum is sent to you it has been made in the floor of the House, and hence it has acquired special importance and my frined, Mr. Rajnarain, has rightly pointed ou this aspect. Still my freind says, "Do i in writing." When it is made on the floc of the House, it forms part of the record of the House. (Interruptions.)

SHRI BHAGWAT JHA AZAD: Please do not try to pull me that way; I have listened to your harangue.

SHRI BHUPE H GUPTA: I might tell this illiterate Min ister that he does not know the rules of the House or the procedure of the House. He calls it a harangue.

#### (Interruptions)

SHRI BHAGWAT JHA AZAD: I cannot tolerate all this, Sir. The hon, Member must be lave properly. If he only shouts, I can also do it.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I will not allow him to get away with it. Look at he arrogance that he has; lost their majority but the they have arrogance they 1 stain in full I hope some of the Ministers should be voted out by no confidence or censure motions. Mr. Vice-Chairman, please ask him (Interruptions). that remark. He wants to have everything in writing and then he will proceed with it. He calls my speech a harangue. He does not understand the difference between a speech and a harangue.

SHRI BHAGWAT JHA AZAD: Let him speak on the point. Otherwise I can also reply in the form of a running commentary.

#### (In erruptions)

SHRI BHUPESH GUPTA: Please remember that tl ose days are gone.

श्री राजनारायण: श्रीमन् मेरा एक निवेदन है। सरकार को ज्यादा सभ्य होना चाहिए। सरकार को ज्यादा सोवर होना चाहिए। सरकार को हरही गाय नहीं होना चाहिए। सदन का सदस्य अगर वह सरकार का सदस्य नहीं है अगर कुछ कह भी दे तो उसका सरकार को सहनशील होकर, व्यापक होकर उत्तर देना चाहिए। मगर जो उत्तर माननीय मंत्री जी दे रहे है वह उचित नहीं है।

SHRI R. T. PARTHASARATHY: Sir, wish to make a humble suggestion. The hon. Minister was pleased to state that a petition in writing should be given. According to the British parliamentary practice for centuries it has been acceptedany statement made by any Member is sufficient for the Government to take note of. It is absolutely not necessary that it should be given in writing. Over that small thing this quarrel should not have taken place. I hope the hon. Vice-Chairman would be pleased to give a ruling on that point so that in future this kind of a situation does not arise.

SHRI KALYAN ROY: I had already given it in writing to the Union Labour Minister about a month back.

SHRI BHUPESH GUPTA: So he was suppressing the truth. Having got that letter, he wants another letter also. It is like suppressio veri suggestio falsi. (Interruptions) Mr. Shah, you are the Leader of the House. Please kindly control him.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): I request both of you to forget what has happened. Now you can argue the case.

SHRI BHUPESH GUPTA: I am ready to forgive and forget provided the other man does it.

SHRI NIREN GHOSH: Sir, the hon. Minister wherever he has stated it has been implemented, it has not been implemented. I have myself visited those areas. I know that even 1.29 is not given let alone 1.47 except of course a very few collieries. If they have intimated to you in that way, they have given you some false information. Are you aware of the troubles that are going on in the collieries, including the strike arising out of the non-implementation of the Award, theekedari and CRO? Whereever the workers want to fight for their rights, these people come in their way.

## [Shri Niren Ghosh]

You know that years back it was accepted by a tripartite committee that it should be abolished. I am told that wherever there is theekedari or wherever there is CRO, violence is bound to take place because they are the very embodiment of violence. Wherever the workers can pick up courage against this injustice, it is unfortunate that Shri Rajnarain almost in collusion with the management contractors has unleashed violence in those areas. I do not wish to go into details.

## श्री राजनारायण । शाबाश ।

SHRI NIREN GHOSH: I can go into every case, if you like. They are killing and murdering workers and he is their protege; they are working in collusion these contractors and the CRO Shri Kalyan Sankar Ray knows all these things but he will not dare to say these things in the trade union circles. Everybody knows that the HMS unions running in Asansol are fully in collusion with the managements; they are depending on a certain strata of company stooges. He knows it also but he will not tell it anywhere the trade union circles. That is the position. I can give one instance. In the Madhuban colliery because the workers were fighting for the implementation of the Award, the company contractors and goondas murdered one trade union worker in broad daylight and thereafter the company declared a lockout; it is there for 2½ months. I understand that the R.L.C. has recommended that it should be referred to adjudication and the lockout should be prohibited but the Government are taking no steps whatsoever. The theekedari and the contractor system are rampant in all the collieries. They are the paid goondas of the collieries and the CRO is a paramilitary organisation. It was recommended that it should be disbanded but it is not being disbanded; there is a reign of terror going on. Therefore, Mr. Vice-Chairman, even if the wage board recommendations are made statutorily enforceable, they will not be implemented unless these things are done away with. I know of a ceratain case in the Andrewy ule colliery.

श्री राजनारायण: श्रीमन्, यह एक बड़ा सवाल है। आप तो बैठे हुए हैं। आई कैन नाट एलाउ आल दिस रिबश। मैं यह बात जानता हूं कि श्री नीरेन घोष झूठ बोलने में माहिर हैं। यह पूंजीपितयों के दलाल हैं और वहां पर गुन्डों के दलाल हैं और वहां तमाम गुन्डों को लेकर लोगों का मर्डर करा रहे हैं। इन्होंने तमाम गुन्डे परचेज किये हैं, और इन्होंने तमाम अनसोशल एलीमेंट को परचेज किया है। मैं चाहता हूं कि आप उनको बैठायें। ये वहां के मालिकों के दलाल हैं और गुन्डों के साथी हैं। वहां हर नेता सी० पी० आई० (एम) का एक गुन्डा है।

I cannot allow all these rubbish things to go unchallenged.

( Interruptions)

SHRI BHUPESH GUPTA: I think we better pass on to the next item.

SHRI A. G. KULKARNI (Maharashtra): Sir, why don't you appoint Mr. Bhupesh Gupta as the arbitrator between both of them?

SHRI BHUPSH GUPTA: I am a man of peace and I do not like the cold war in Bengal to be brought in here. I appeal to both my friends.

SHRI A. G. KULKARNI: Be an arbitrator between them.

श्री राजनारायण: मैं खुद अपी ल कर रहा हूं। आपसे एक रास्ता चाहता हूं, श्रीमान, मैं ईस सदन में ईमानदारी के साथ और अधिकार के साथ कहना चाहता हूं कि इस सदन के हर पार्टी के एम अपीज का डेलिंगे भन वहां चले और देखे कि वहां पर ला एंड आईर क्या है और यह सी अपी अपी पूरी गुन्डातरह जिम्मेदार है हुलिंगनिज्म फैलाने के लिए, गर्दी फैलाने के लिए, गर्दी फैलाने के लिए, गर्दी फैलाने के लिए, गर्दी फैलाने के लिय, हत्या के लिये और लुटके लिये। यहां की हर पार्टी के लोग चले उनके नेता की हिम्मत नहीं पड़ी कि हमारे साथ चले।

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Niren Ghosh now please wind up.

SHRI NIREN GHOSH: I ask whether Government would take measures to abolish the contract system and abolish the Central Recruiting Organisation so that some sense of normalcy could be restored there. I ask whether they would catch hold of the collieries by the neck. Unless that is done nothing would be implemented there. They are adopting illegal means. Sand stowing is not being done in the porper manner.

There is large-scale subsidence of the soil in the colliery at eas because the collieryowners do not ab de by the law and doing sand-stowing in the proper manner. So you can catch the a by the neck and bring them to book for not implementing the Wage Board's ecommendations. Only then things will improve. They are already making profits; it is not that they are not making profits and there is no reason to sanction an increase in the coal price in order to introduce gratuity because the colliery-owners are in fact making huge profits through illegal means. May I know why you should incre; se the price of coal when all the big collier y-owners are making huge amounts of prof ts through all sorts of means.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): That will do Mr. Niren Ghosl You have taken enough time. That is enough.

SHRI BANKA BEHARY DAS (Orissa): Whatever he goes on saying, shall we keep silent?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please take your seat, Mr. Ni en Ghosh.

SHRI BHAGWAT JHA AZAD: Sir, I would like to say once more that Government have always impressed upon the employers that the recommendations of the Wage Board should be implemented. We have persuaded them in meetings and we have told them, and as I have already stated, the recommendation has been implemented in the ase of 35% of the colliery workers, partially implemented in the case of 58%, and not implemented in the case of 7% involving 178 collieries and about 31,000 workers, and they are small collieries employing small numbers of workers. We are trying to persuade them that this should be done. So far as gratuity is concerned, as I have said already, we have accepted it in principle. How to do it is a question for us to decide and therefore, Sir, we have been saying that from our side we are trying our best. Our regret is that the recommendation of the Wage Board is not enforceable statutorily and therefore this difficulty. But, Sir, we are trying ou best as to how as far as possible it could be done.

As far as the m stual admiration between Shri Niren Gho h, Shri Rajnarain and Shri Kalyan Ro is concerned, I have no comments.

श्री राजनारायणः श्रीमन्, मैं आपसे जानना चाहता हूं, आप एक लर्नेड आदमी हैं, आप कानून और व्यवस्था को जानते हैं। जरा सुना जाय।

वहां के जो मजदूर हैं वह सेंटर के मजदूर हैं, केन्द्रीय सरकार के मजदूर हैं और वहां के कल-कारखाने केन्द्रीय सरकार के मातहत हैं और जब कि वहां डेढ़ दो लाख मजदूरों का जीवन-निर्वाह करना सी० पी० एम० के द्वारा नामुमिक्त कर दिया जाय, तो मैं आपसे पूछना चाहता हुं कि हमारे पास रेमेडी क्या है। केवल सरकार कह दे कि यह ला एंड आडर का सवाल हैं तो यह सिम्पिल ला एंड आडर का सवाल नहीं है। मैं पूछना चाहता हूं कि क्या रास्ता है। आप हमें रास्ता बतायें। जब कि श्री नीरेन घोष तैयार हो गये कि वहां पर एक इंक्वायरी किमशन जाय तो मैं चाहता हूं कि सरकार इसमें हमारी पूरी मदद करे, हर पार्टी से एक या दो एम० पीज० वहां पर भेजे जायें।

उपसभाष्यक्ष (श्री राम निवास मिर्घा) : ठीक है, आपने कह दिया ।

श्री राजनारायण : श्रीमन्, आप हमारी बात का सरकार से जवाब तो दिलवाइये। सरकार को क्या दिक्कत है यहां से इंक्वायरी किमिशन भेजने में। क्या दिक्कत है कि यहां से एक डेलीगेशन जाय।

SHRI BHAGWAT JHA AZAD: I would like Shri Bhupesh Gupta to reply to that question. Would he agree that the Central Government should interfere in the domain of West Bengal if it is a question of law and order? How can we send a deputation? Hon. Members are free to go anywhere they like, but the Central Government cannot send a deputation to enquire into a matter of law and order. At least I cannot do it.

श्री राजनारायण: मगर अहमदाबाद का दंगा जो है वह आज कैंसे डिसकस हुआ । यह ला एंड आर्डर को यहां डिसकस क्यों करेंगे । वहां सिम्पिल ला एंड आर्डर की बात नहीं रह गई है, यह आजाद साहब समझ लें । वहां

[श्री राजनारायण] तो दिन दहाड़े पुलिस की उपस्थिति में हजारों लोग बम्ब ले कर आते हैं। लूटते हैं, जलाते है।

SHRI NAND KISHORE BHATT (Madhya Pradesh) : Sir, we much appreciate the efforts of the Central Government in trying to see to the implementation of the recommendations of the Coal Wage Board. But, Sir, simply efforts alone do not help. As already pointed out by the hon. Minister, 25% collieries employing less than 25% of the total labour force have not yet agreed to implement the recommendations of the Board in full. Sir, the workers of these collieries have deferred the notice of strike by a week and strike will take place on the 24th of this month. I want to know from the hon. Minister what steps he has taken to bring pressure and force the managements to implement the recommendations of the Wage Board. And if there is any slackness or lukewarm, attitude on the part of these employers are the Government in a mood to cancel the licences of these collieries? That is number one. Number two; I also want to know the number of collieries in the area of Raniganj coal-fields and also in the area of Jharia coal-fields who have not implemented these recommendations and the steps the Government is taking to encourage such of those workers who are genuinely interested to see that the production is maintained and the work is not hampered. Is the Government going to see that their efforts to maintain the production targets is not hampered and the recalcitrant and defaulting employers are brought to book, if need be, by prosecuting them?

SHRI BHAGWAT JHA AZAD: Sir, it is naturally the concern of the hon. Members to repeatedly ask us as to what we are doing about the emforcement of the recommendations of the Wage Board. As I have said Sir, since it is not enforceable statutorily, therefore we are persuading them, we are requesting them and also fixing criteria, a criterion that tenders will be accepted only from those who have fully implemented the recommendations of the Coal Wage Board. I would like to restate the figures about non-implementation for the information of the hon. Member. It is only in 178 collieries where the workers employed are about

31,000. So it is not 25%. Sir, we are trying our best to persuade the employers even now. We have met on the 6th and we have asked them that they shoud do it. We have requested the Railways to see that the tenders of such employers are not accepted and that they should accept the tenders only from those who have fully implemented the recommendations of the Wage Board. If they are not going to implement them within three months, we shall see what other action could be taken. We on our side are doing as much as possible under the law. The hon. Member has talked about particular areas. In Asansol it has not been implemented in 25 collieries employing 5,398 workers. In Dhanbad it has not been implemented in 141 collieries involving 20,423 workers.

SHRI BANKA BEHARY DAS: Sir, I have been standing for long to seek clarifications as I am connected with a central trade union organisation with which many of the colliery trade unions are affiliated.

श्री रेवती कान्त सिंह (बिहार) : श्री चित्त बासु के पहले मैं खड़ा हुआ था और अभी तक आपने मुझे समय नहीं दिया है।

उपसभाध्यक्ष (श्री राम निवास मिर्धा) : इस तरह तो सभी बोलना चाहेंगे, इतना समय देना तो मुश्किल है।

SHRI BANKA BEHARY DAS: There should be some procedure so that those who cannot shout can get sufficient attention. Such a procedure should be evolved; otherwise what is the use of our sitting here? Or, would you like us to shout and to violate your ruling? Either you should accept that position or give sufficient attention to those Members who abide by the rules. There is no other alternative before you.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Please go ahead now.

SHRI BANKA BEHARY DAS: The Minister himself admitted that more than 2,51,000 workers have been affected in the sense that either partially or wholly the recommendations of the Wage Board have not been implemented and he went on to say that they were trying to sit round the table and persuade them. I do not know how long this persuasion would continue. I would now give a categorical suggestion since the Award is not statutorily binding

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according to the prevailing law. Just like the Railways the public sector undertakings of the State Governments and the Central Government co sume more than 25 per cent of the coal produced in the country though the Rai ways consume more than half. They must say that they will not accept any ender unless in the tender the coal mine-owners specifically mention that they have accepted and implemented the recommendations of the Wage Board.

Secondly I want to know whether the Labour Ministry would move the Ministry of Mines that whenever there is a question of renewal of the licences of coal mineowners in the licence terms it would be specifically mentioned that as far as the recommendations of the Wage Board or the Awards of the Tribanals are concerned, unless they implemer: them the renewal of the licences would not be considered at all. Then only he can bring the recalcitrant mine-owners to the table and finalise the matter. Otherwise there would be no finalisation. I know the tenders of even those collipries which are supplying to the Railways and which have not accepted them have been accepted by the Railways. That is my information. The Labour Ministry can surely take it up with them.

SHRI BHAC WAT JHA AZAD: We shall try to persuade them as long as we do not succeed It should be appreciated that even by this method we have been able to achiev quite a success. Let us not be little that. As I have said, in the 111 collieries involving 1,47,622 case of implementation 3 full workers it As the price index has gone down, viable Dearnes Allowance is Rs. 1.29 from 1st October, 1969. In the case of 58 per cent of workers hey are partially implementing it. We have not succeeded fully in the case of 31,157 workers, that is, in about 7 per cent. Therefore let us not belittle the results achieved. Since the Wage Board recommendations are not enforceable in law we have to persuade them and by this method of persuasion we have succeeded quite a lot.

So far as the suggestion that if they are 'not implement d their tenders should no be considered is concerned, we have taken that decision that the tenders of only such collieries which have implemented should be accepted.

SHRI BANLA BEHARY DAS: What about the public sector undertakings like the H.S.L. and . .

SHRI BHAGWAT JHA AZAD: We have written to all the Public Sector undertakings that they should consider only such cases where they have fully implemented. It may be possible that some of them might not have followed this but the moment our attention is drawn or we come to know ourselves we again write to them to say that this is our decision.

So far as the renewal of licences is concerned, the concerned Minister is here in the House. We shall also draw his attertion about the suggestion of the hon. Member.

श्री रेवती कान्त सिंह : श्रीमन्, इस वेज बोर्ड के बारे में हम लोगों को बड़ा ही बुरा अनुभव हुआ है। सरकार वेज बोर्ड बनाती है, उसकी रिकमन्डेशन्स आती है और जब इम्प्लीमेन्टेशन का सवाल आता है तो सरकार हाथ पैर रखकर बैठ जाती है कि यह स्टेट्युटरिली इन्फोर्सिबल नहीं है। इसका उदाहरण जर्नलिस्ट्स के मामले में भी हमारे सामने आया था। म सरकार से जानना चाहता हूं कि इस अनुभव के आधार पर क्या भविष्य में जो कि किसी उद्योग के लिये वेज वोर्ड वैठाये जायेगे उनके लिये अनिवार्यतः स्टेट्युटरी स्टेटस देने के लिये सरकार निश्चय करके ही वेज बोर्ड बैठा-येगी या अपनी इसी नीति को चलाये जाते रहेगी कि वेज बोर्ड बैठा दिया, एजिटेशन हुआ और इम्प्लीमेन्टेशन का जब सवाल आता है तो कह दिया जाता है कि स्टेट्यूटरी अधिकार इसलिये इम्प्लीमेन्ट नहीं हो सकता

दूसरी बात मैं यह जानना चाहता हूं कि वेज बोर्ड की सिफारिशों को लागू करने के नाम पर ही कोयले के दाम बढ़ाये गये थे, जैसा कि मान-नीय मंत्री जी ने बतलाया है कि उन्होंने एक पब्लिक सेक्टर को और एक रेलवे को यह अनुदेश दे रखा है कि जिन कोलियरियों ने वेज बोर्ड की रिकमन्डेशन को इम्प्लीमेन्ट किया है उन्हीं से कोयला ख़रीदा जाय। तो उनसे मैं दो और सवाल पूछना चाहता हूं। पहला यह कि सरकार को इस बात का पता है कि सरकार के उस अनुदेश का पालन तमाम जगहों में

# [श्री रेवती फान्त सिंह]

Calling Attention

एक तरह से नहीं हो रहा है, पब्लिक सेक्टर में भी और रेलवेज में भी जहां तहां उसका उल्लंघन हुआ है। अगर सरकार को पता है तो सरकार ने उसके बारे में क्या किया है। दूसरी बात, वैसी कोलियरीज जिन्होंने वेज बोर्ड रिकमन्डेशन को नहीं लागू किया है उनको इस बढे हुए दाम का लाभ नही हो इसके बारे में सरकार क्या करना चाहती है। मैं इन तीन सवालों का स्पष्ट जवाब चाहता हूं।

श्री भागवत झा आजाद : जहां तक पहले प्रश्न का संबंध है, जैसे वेज बोर्ड की रिक-मन्डशन्स के कार्यान्वयन के संबंध में उनका कटु अनुभव है उससे मैं सहमत हूं। जैसा मैने अभी कहा, सरकार के पास अभी इस संबंध में नेशनल लेबर कमीशन की सिफारिशं हैं जिन पर हम विचार कर रहे हैं। उन्होंने भी सिफारिश की है कि वेज बोर्ड स्टेट्युटरी हो। इस पर हम विचार कर रहे हैं और इस संबंध में हम निश्चय ही कोई निर्णय लेना चाहते हैं।

जहां तक आदेश के पालन का सवाल है, जैसा मैंने पहले बताया, हमने यह अनुदेश सभी पब्लिक अन्डरटेकिंग्ज को दिये हैं, जहां इसका कार्यान्वयन नहीं हो रहा है वहां पर फिर उनसे आग्रह करते हैं कि इस पर ठीक से विचार करें इस पर जोर दे, इसके अनुसार ही काम करें।

सबसे प्रमुख बात इस संबंध में जो माननीय सदस्य ने कही वह यह है कि वेतन आयोग को असली जामा पहनाया जाये ताकि सरकार की ओर से जो असमर्थता प्रकट की जाती है वह स्थिति न हो। वेतन आयोग की सिफारिश आने के बाद जो उद्योग यह कह देते हैं कि हम उन पर अमल नहीं कर सकते हैं यह एक गम्भीर प्रश्न है और इस पर हम भी गम्भीर विचार कर रहे

REFERENCE TO TRAFFICOBSTRUCTION ON PUBLIC ROADS CAUSING INCONVENIENCE TO MOVEMENT OF MEMBERS

श्री राजनारायण (उत्तर प्रदेश): श्रीमन मैं चेयरमैन साहब की इजाजत से एक आवश्यक प्रक्त आपके द्वारा सदन में प्रस्तुत कर रहा हं। आज मैं आल इडिया मेडिकल इन्स्टीट्यट से अपनी आंख को दिखा कर आ रहा था तो रास्ते में पूलिस खड़ी थी, उस पूलिस ने हमारी गाड़ी को रोका । हमने कहा हमारी गाड़ी को क्यों रोकते हो तो वह कहता है कि प्राइम मिनिस्टर साहब के यहां बड़ा मजमा है इसलिये इस सड़क से आप नहीं जाने पायेंगे कहां हमारी गाड़ी को रोकने की ताकत तुम्हे नही है और हम जायेंगे, इस तरह से बदतमीजी नहीं होनी चाहिये। प्राइम मिनिस्टर साहब के यहां मजमा हो या प्राइम मिनिस्टर साहब के यहां सदमा हो इससे हमें गर्ज नही। पांच मिनट तक उस पुलिस ने हमको डिटेन किया और जब हम बिल्कुल दृढ़ हो गये कि हम जायेंगे और इसी रास्ते से जायेंगे तो बाद में उसने कहा आप जाना चाहते हैं तो जाइये। मैं आपसे कहना चाहता हूं कि प्राइम मिनिस्टर की कोठी में कोई मजमा नही था, वहां केवल पच्चीस, तीस लड़िकयां हाथ में प्लेकार्ड लिये हुए और साइनबोर्ड लिये हुए कुछ पटरियों में खड़ी थी और कांग्रेस के मस्तिष्क के गुलाम लोग वहां पर खड़े थे। तो मैं यह कहना चाहता हं कि जब संसद् सदस्यों की गाड़ियों को ू इस ढंग से रोका जायेगा तो क्या प्राइम मिनि-स्टर कोई खुदा है, ईश्वर है, क्या है ? अगर नागरिकों के अधिकार पर इस ढंग से कुठाराघात होगा तो इस सदन के सम्मानित सदस्यों से मैं कहना चाहता हूं कि इस देश में तानाशाही का शासन होगा और अच्छी तरह से मैं आपके द्वारा इसको एक विशेषाधिकार के रूप में उठाऊंगा क्योंकि यह हमारा अधिकार है। दो मिनट या तीन मिनट भी यहां आने में हमें देर हो जाये और हमारा क्वेश्चन चला जाय तो उसका क्या होगा। इसलिये आप कृपा प्राइम मिनिस्टर साहब को हम लोगों